

SL. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGES'S ORDERS
	22.05.2023		<p>WPPIL No. 74 of 2022 <u>Hon'ble Vipin Sanghi, C.J.</u> <u>Hon'ble Rakesh Thapliyal, J.</u></p> <ol style="list-style-type: none"> 1. Mr. Abhijay Negi and Ms. Snigdha Tiwari, learned counsels for the petitioner. 2. Mr. S.S. Chauhan, learned Deputy Advocate General for the State of Uttarakhand. 3. The respondents have filed an affidavit of Satyaprakash Singh, the Deputy Secretary, Forest Department, Government of Uttarakhand, stated to be in compliance of our order dated 21.11.2022. 4. By our order dated 21.11.2022, we had, firstly, directed the respondents to file a status report with regard to compliance of the directions issued on 27.07.2022 by the respondents themselves, which were placed on record by the respondents, along with their counter affidavit. The said Standing Order dated 27.07.2022 is at running Page No. 123 of the record. 5. The compliance affidavit filed by the respondents is completely silent on the status with regard to compliance of the said Standing Order dated 27.07.2022, issued by the respondents themselves. In the compliance affidavit, the respondents have stated that, as directed by us on 21.11.2022, the Committee has been constituted, headed by the Principal Conservator of Forest, with other nominees. The order constituting the said Committee has been placed on record. The minutes of the four meetings held by the said Committee has also been placed on record. 6. Mr. Negi points out that experts, who have been

nominated on the Committee, do not appear to be experts in the relevant field. He also points out from the minutes of the meetings placed on record that there is hardly any contribution made by any of those experts in the said meetings. He also points out that a perusal of the minutes would show that the said Committee repeatedly called upon the authorities to provide information with regard to action taken, and the minutes also record the directions issued by this Court.

7. In spite of the decisions taken in the said Committee meetings, there is no compliance reported either before the said Committee, or before us in the compliance affidavit. It appears to us that the compliance affidavit has been filed only to somehow get out of the rigor of our order dated 17.04.2023, which required the Principal Secretary, Ministry of Environment, Forest and Climate Change, Government of Uttarakhand to remain personally present in case the status report were not to be filed.

8. In these circumstances, we direct the Principal Secretary, Ministry of Environment, Forest and Climate Change, Government of Uttarakhand to remain present before us on the next date.

9. A further status report should also be filed in compliance of our order dated 21.11.2022, and point by point compliance of the Standing Order dated 27.07.2022 should also be reported.

10. List on 14.06.2023.

(Rakesh Thapliyal, J.)
22.05.2023

(Vipin Sanghi, C.J.)
22.05.2023

Rahul